

**IN THE INCOME TAX APPELLATE TRIBUNAL
“K” BENCH, MUMBAI**

**BEFORE SHRI AMARJIT SINGH, ACCOUNTANT MEMBER &
SHRI RAHUL CHAUDHARY, JUDICIAL MEMBER**

**ITA No. 144/Mum/2022
(A.Y.2017-18)**

Afcons Infrastructure Limited, Afcons House, 16, Shah Industrial Estate, Veera Desai Road, Azad Nagar, Andheri (West), Mumbai – 400 053	Vs.	National faceless Assessment Centre, Delhi
स्थायी लेखा सं./जीआइआर सं./PAN/GIR No: AAACA9067G		
Appellant	..	Respondent

Appellant by :	None
Respondent by :	Samrudhhi Dhananjay Hande

Date of Hearing	25.08.2022
Date of Pronouncement	29.08.2022

आदेश / O R D E R

PER AMARJIT SINGH, AM:

The present appeal filed by the assessee are directed against the order passed by the CIT(A) NFAC, Delhi, which in turn arises from the order passed by the A.O. u/s 143(3) r.w.s 144C(13) of the Income Tax Act, 1961 for A.Y. 2017-18.

2. At the outset, the ld. A.R. for the assessee brought to our notice that the assessee would like to withdraw its appeals. Hence, we dismiss the appeal as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 29.08.2022

Sd/-

(RAHUL CHAUDHARY)
JUDICIAL MEMBER

Sd/-

(AMARJIT SINGH)
ACCOUNTANT MEMBER

Mumbai, Dated 29.08.2022

PS: Rohit

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / The CIT(A)
4. आयकर आयुक्त(अपील) / Concerned CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, अहमदाबाद / DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार / BY ORDER,
सत्यापित प्रति // True Copy //

(Asst. Registrar)
ITAT, Mumbai